

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2848
ANSWERED ON:24.07.2009
HARASSMENT OF EMPLOYEES AT WORK PLACE
Deora Shri Milind Murl;Vinay Kumar Alias Vinnu Shri

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has received complaints regarding sexual harassment of women employees working in senior position in corporate sector;
- (b) if so, the details thereof alongwith the action taken by the Government in this regard;
- (c) whether the National Commission for Women proposes for overhauling of 'The protection of Women Against Sexual Harassment at Workplace Bill', 2008 including the anti-rape laws;
- (d) if so, the details thereof; and
- (e) the action taken or likely to be taken by the Government in this regard?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b) The complaints received by the Government are forwarded to the National Commission for Women who take up the matter with the organizations concerned for appropriate action as per the guidelines stipulated by the Hon'ble Supreme Court in the case of Visakha and others Vs. State of Rajasthan & Others. The NCW does not maintain separate data Seniority- wise/ Position-wise/ Sector-wise of women employees submitting complaints.

(c) & (d) No proposal for overhauling of "The Protection of Women Against Sexual harassment at Workplace Bill, 2008" has been made by the National Commission for Women.

NCW proposed amendment of Section 375 of IPC relating to rape.

(e) Since Criminal Law is on Concurrent List, consultations are being held with the State Governments in the matter.